

GOVERNMENT OF INDIA
MINISTRY OF COAL

RAJYA SABHA
UNSTARRED QUESTION NO. 1957
ANSWERED ON 07.08.2023

Coal reserves in Assam and in Margherita under Northeastern coalfields

1957. SHRI PABITRA MARGHERITA:

Will the MINISTER OF COAL be pleased to state :

- (a) the total quantity of coal reserves in Assam and in Margherita under North Eastern coalfields;
- (b) the difference in allocation of coal mining tender between 2004-14 and 2014 onwards; and
- (c) the fund contributed by coal-related District Mineral Foundation (DMF) in Assam in last two years and details of distribution of funds to the beneficiaries in the same time period?

ANSWER

MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)

(a): As per the National Inventory for coal and lignite as on 01.04.2022, the total quantity of coal resource in Assam is 525.01 million tonnes. The Makum coal field is present in and around Margherita of Tinsukia district of Assam. The coal resources estimated in the Margherita in Tinsukia district of Assam is 452.79 million tonnes.

(b): In the past (2004-14), coal mines/blocks were allocated to private companies and the government companies in pursuance of the provisions of the Coal Mines (Nationalisation) Act, 1973 through the process of (i) Captive dispensation route through Screening Committee; (ii) Under Government Company dispensation; and (iii) Tariff based bidding route. From 2014 onwards, coal mines/blocks are being allocated under the provisions of Coal Mines (Special Provisions) Act, 2015 and Mines and Mineral (Development & Regulations) Act, 1957.

(c): The fund contributed by coal-related District Mineral Foundation (DMF) in Assam in last two years are as under-

2021-22 - 0.00
2022-23 - Rs. 7.38 Cr. (provisional)

The Central Government under Section 20A of the MMDR Act has issued directions and circulated guidelines for Pradhan Mantri Khanij Kshetra KalyanYojna (PMKKKY) on 16.09.2015 to be implemented by the District Mineral Foundations (DMF) for taking up development and welfare projects/programs in mining affected areas. The funds are utilised as per DMF rules framed by the respective State Government. Details of distribution of funds to the beneficiaries is not maintained.
